

**L.P.A Token No:- 2664/ 08-06-2020**

**D.B.**

**Caveat Clear**

**Memo**

CFS = NIL

Defect regarding court fee, Limitation & SR will be done after removal of defect No. 1 & 2.

**Defects:-**

- 1) Court fee of Rs. 15/- may be filed.
- 2) C.c. of impugned order may be filed.
- 3) Pagination may be corrected in memo and Index page.
- 4) 2<sup>nd</sup> set of memo may be filed.
- 5) Name of Hon'ble Judge may be corrected at aggrieved and prayer portion of memo and at para 3 of both I.A.
- 6) Seriatum at page 42 & 71 may be corrected.
- 7) Name of deponent may be corrected in affidavit of memo and I.A.
- 8) Word petitioner at 1<sup>st</sup> para of affidavit may be corrected.
- 9) Vouching statement is missing in affidavit.
- 10) Certificate is missing.
- 11) Page no. 167,168,214,216-219,271,338,339,343-345 are not easily readable. True typed copy may be filed.
- 12) Address to Hon'ble the C.J. may be corrected in both I.A.
- 13) 2<sup>nd</sup> I.A. is not affidavit.
- 14) Execution of appellant is missing in Vak.
- 15) Annexures may be made certified to be true.